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THE DEPUTY PRIME MINISTER MINISTER AND THE OF (SHRI AGRICULTURE LAL): (a) and (b) Yes, Sir. An agreement between Government of India and Food and Agriculture Organisation (FAO) was signed on 8th February, 1990 covering US £ one million under the Funds-in-Trust arrangement. Under this agreement, FAO shall be responsible for provision of experts, consultants, training and equipment to the National Dairy Development Board for implementation of Operation Flood-III.

Augmenting the water supply in tail-end colonies of South Delhi

- 408. DR. MOHD. HASHIM KIDWAI: Will the Minister of URBAN DEVELOPMENT be pleased to state:
- (a) whether it is a fact that in spite of many steps announced by Government and the MCD for augmenting the water supply, adequate water supply has still not been ensured in the South Delhi's tail-end colonies;
- (b) if so, what are the reasons therefor;
- (c) what steps are being taken to ensure adequate supply of water to these colonies;
- (d) the total requirement of water of the Government colony Vasant Vihar;
- (e) the quantity of water promised to be supplied by MCD and the quantity actually being supplied presently to this colony per day; and
- (f) the steps being taken to en sure supply of promised quantity of water?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURA-SOLI MARAN): (a) to (c) The colonies in South Delhi are at the tail end of the water distribution system, since the treatment plants are located in North, North-East and North-West of Delhi. Water is carried through rising mains over a distance of 15 to 20 kms. Thus even minor break downs in the transmission system have repercussions in the supply at the tail-end. However, the position has improved as a result of certain measures taken during 1989-90, which includes construction of ground reservoir and booster pumping station at Deer-park, energisation of 24 new tubewells, re-development and energisation of 18 old tubewells and commissioning of newly laid water mains from Jhandewalan to Palam reservoir etc.

(d) to (f) The total requirement of water of the Government colony in Vasant Vihar is about 4.54 million litres a day and this is being fully met.

Purchase of surplus milk

- **CHOWDHRY** 409. HARI SINGH: Will the Minister of AG-RICULTURE be pleased to fctate:
- (a) whether Government are aware of the surplus production of milk in Western Uttar Piadcsb, Haryana and Rajasthan which is not being taken or putchased by the Agriculture Department or by the societies patronisid by Agriculture Department; and
- (b) if so, what action Government propose to take to purchase the surplus milk produund d by the above milk producers?

THE DEPUTY PRIME MINISTER AND THE MINISTER OF AGRICULTURE (SHRI DEVI LAL): (a) and (b) Government are aware of incieased availability

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of milk in Western Uttar Pradesh, Haryana and Rajasthan during the current flush period. The milk procruement responsibilities vest with the concerned State dairy organisations. The Department of Agriculture & Cooperation in the Union Ministry of Agriculture do not undertake direct procurement of milk from the rural milk producers. The concerned State dairy organisations of U.P., Haryana and Rajasthan who are responsible for procurement of milk from rural producers have reported that all the milk offered to them by producers is being accepted except when, as in case of Rajasthan, constraints arise as a result of plant shut-down

Recovery of arrears of Licence Fees for Government Accommodation from Ex-Governors, Ex-Ministers and Ex-Members of Parliament

410. SHRI PRAMOD MA-HAJAN : SHRI ASHWANI KU-MAR :

Will the Minister of URBAN DEVELOPMENT be pleased to state:

- (a) the names of former Gover nors, ex-Ministers and ex-Members of Parliament who have not yet vacated Government accommo dation in Delhi while it is so required under the rules;
- (b) whether there are arrears of licence fee against many of them; if so, their names, and the amounts so due:
- (c) the steps taken by Government in this regard alongwith the results thereof; and
- (d) what action Government propose to take in cases where the occupants are yet to vacate the premises?

THE MINISTER OF URBAN DEVELOPMENT (SHRI MURA-SOLI MARAN): (a) and (b) A list of the former Governors, ex-Ministers and ex-Members or Parliamentj who have not yet vacated the general pool accommodation in Delhi showing arrears of licence fee due against each of them is given in the Annexure. This does not include 237 cases referred to the Directorate for eviction by the Lok Sabha Secretariat. (See Appendix CLUI, Annexure No. 10)

(c) and (d) Action has been taken under the Public Premises (Eviction of Unauthorised Occupants) Act, 1971 to file these before the Estate Officer for securing vacant possession of the Government premises held by these unauthorised occupants. Out of 68 bungalows/flats in general pool, 19 bungalows/flats have since been vacated by the ex^MPs after cancellation of allotment/passing of the eviction order as per the details in Annexure (See Appendix CLIII, Annexure No. 11). In the remaining cases suitable action has since been initiated. For recovery of aniar of licence fee, reminders at appropriate level have been issued to the dues realised. In some cases action has also been taken under the provision of Public Premises (Eviction of Unauthorised Occupant) Act, 1971.

Expert Committee for fixation of remunerative prices for agricultural produce

411. SHRI ATAL BIHARI VAJPAYEE: SHRI KAILASH PATI MISHRA:

Will the Minister of AGRICUL-TURE be pleased to state:

(a) whether Government have set up an Expert Committee under the Chairmanship of former Planning Commission Member Shri C. Hanumantha Rao to go into all the issues connected with the fixation